

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.40
C.P.No.125/BB/2023

IN THE MATTER OF:

Mr. Ramaswamy Ramanujam ... Petitioner
Vs.
M/s. Evenforce Technologies Pvt. Ltd. ... Respondent

Order under Section 58 & 59 of Companies Act, 2013

Order delivered on: 30.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Rohith R
For the Respondent : Proxy Counsel

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. Ld. Proxy Counsel for the Respondent seeks short adjournment on the ground that arguing Counsel is not available today.
3. In compliance to order dated 07.03.2024, Ld. Counsel for the Respondent has filed objections vide Dy.No.1881 dated 22.03.2024. The same is taken on record.
4. List the case on **11.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)